

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA.**

Original Application No. 181/2025/EZ

**IN THE MATTER OF:-**

Manoranjan Kalas and others... ..Applicant.

-Vrs.-

Union of India and others . . . . . Respondents

**FILING INDEX**

S. No.	Particulars
1	Compliance affidavit on behalf of the respondent no. 7

**Filed By**

**Filed On:- 06.12.2025**

  
**Prabhati Nayak Adv**  
**Advocate for the respondent no. 7**  
**E. NO. D/2152/1999**  
**Flat NO. 7, D-1 Kalindi Colony,**  
**New Delhi - 110065**  
**Mob:- 9810204963**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA.**

Original Application No. 181/2025/EZ

Manoranjan Kalas and others.....Applicant.

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**COMPLIANCE AFFIDAVIT FILED BY  
RESPONDENT NO 7 IN TERMS OF THE ORDER  
DATED 25.09.2025 PASSED IN ORIGINAL  
APPLICATION NO. 181/2025/EZ**

Advocate for the Respondent

Prabhathi Nayak

## INDEX

SL NO	PARTICULARS	PAGE NO
1	COMPLIANCE AFFIDAVIT FILED BY RESPONDENT NO 7 IN TERMS OF THE ORDER DATED 25.09.2025 PASSED IN ORIGINAL APPLICATION NO. 181/2025/EZ	1 - 3
2	Copy of the Joint Committee Report	4 - 18
3	Proof of Seive	19

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA.**

Original Application No. 181/2025/EZ

Manoranjan Kalas and others..... Applicant.

-Vrs.-

Union of India and others. .... Respondents.

**COMPLIANCE AFFIDAVIT FILED BY RESPONDENT NO 7.**

1. I, Amrit Rutaraj, aged about 33 years, S/O. Raj Kishore Sastri, at present working as Collector & District Magistrate, Khordha, At/PO/Dist. Khordha, do hereby solemnly affirm and state as follows: -
2. That, I am working as above and have been arrayed as Respondent No.7 in the aforesaid Original Application. I have gone through the Original Application, relevant records and understood the contents thereof. I am well acquainted with the facts of the case and competent to swear this affidavit in my official capacity.
3. That the applicant has filed the aforesaid application under Section 18 (1) read with Sections 14 (1), 15 and 17 of the National Green Tribunal Act, 2010 praying therein for a directions to the Respondents to revoke



*Amrit Rutaraj*

the Environmental Clearance issued vide No. EC21B001OR180113 dated 19.11.2021 in favour of Duburi New Building Stone Mines, Nijigada Tapanga, Respondent No.10 by the State Environment Impact Assessment Authority(SEIAA) and has further prayed to impose environmental compensation on Respondent No.11 for illegal mining and violation of EC conditions.

4. That during hearing the matter on 25.09.2025, this Hon'ble Tribunal *inter alia* directed to place on record the copy of Joint Committee report filed before the Ld. Tribunal vide order dated 25.09.2025.

Copy of the Joint Committee Report is annexed herewith as ANNEXURE A-1. PAGE NO.( 06 TO 20 )

5. In compliance with the aforesaid order dated 25.09.2025 the present affidavit is being made to place on record Joint Committee report as directed by this Hon'ble Tribunal.



Anisat R. utaraj

*Amit Rutaraj*

**Deponent**

Collector & District Magistrate  
Khordha

**AFFIDAVIT**

Sworn and verified at... *Khordha*  
on... *5th*... December, 2025 that the contents of this  
affidavit are true and correct to the best of my  
knowledge and belief..

*Amit Rutaraj*

**Deponent**

Collector & District Magistrate  
Khordha

**NO. 3858 Dt. 05-12-25**

The above deponent being personally known to me appears before me  
on *05-12-25* at *04-30* AM / PM and states on oath that the contents of  
the affidavit are true to the best of his knowledge based on official  
records.

*Amit Rutaraj*

**Deponent**

Collector & District Magistrate  
Khordha

*05-12-25*  
**Executive Magistrate, Khordha.**

**Executive Magistrate  
Khurda**



Annexure - A-1

Phone No. 06755-220717  
 E-Mail ID- sdmkhordha@gmail.com  
 Subcol.khur-od@nic.in

**OFFICE OF THE SUB-COLLECTOR & SUB-DIVISIONAL MAGISTRATE,  
 KHORDHA**  
 (Judicial Section)

Letter No. 9554 /Judl. Date. 20.11.2025

To

The Addl. District Magistrate, Khordha

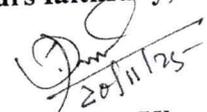
Sub: Submission of Joint Committee Report on O.A No. 181/2025/EZ filed by Manoranjan Kalas and others vs State of Odisha and others before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Ref: Your good office letter no. 18919 dtd. 24.10.2025.

Sir,

In inviting to the reference to the subject cited above, I am to submit herewith the report of the Joint Committee, which has been prepared pursuant to the directions of the Hon'ble National Green Tribunal, EZ, Kolkata, for necessary action at your end.

Yours faithfully,

  
 20/11/25  
 Sub-Collector, Khordha

*True Copy attested*

*12*

Collector & District Magistrate  
 Khordha

**JOINT VERIFICATION COMMITTEE REPORT ON DATED 30.10.2025 WITH RESPECT TO NEW BUILDING STONE QUARRY, DUBURI MINES, NIJIGARH TAPANG IN APPLICATION NO- 181/2025/EZ FILED BY MANORANJAN KALAS AND OTHERS VRS. UNION OF ODISHA AND OTHERS**

**1.0 Background:**

As per the order of the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata dt. 25.09.2025 w.r.t O.A No.181/2025/EZ and as per the order of Additional District Magistrate, Khordha vide letter No.18919 dt. 24.10.2025 a joint committee was to be formed to verify the averments made in the above application filed by **Manoranjan Kalas & Others Vs. Union of Odisha & Others**. The members of the joint committee should comprise up representatives of Collector & District Magistrate, Khordha, Odisha State Pollution Control Board, and Deputy Director of Mines, Khordha and SEIAA. The committee shall visit the site to look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest the appropriate remedial action.

Accordingly, a joint committee comprising the following members was formed.

Sl. No.	Name of the Officer	Designation
1	Sri Kishor Kumar Panda	Sub-Collector & S.D.M, Khordha representing Collector & District Magistrate, Khordha
2	Sri Dillip Kumar Sahoo	Deputy Director of Mines, Khordha Circle, Khordha
3	Dr. Sohan Kumar Giri	Sr. Env. Scientist & Regional Officer, Odisha. State Pollution Control Board, Bhubaneswar
4	Sri Pradeep Kumar Nayak	Environmental Scientist, SEIAA, Odisha, Bhubaneswar
5	Sri Bibhash Ranjan Panigrahi	Tahasildar, Khordha
6	Sri Jagan Behera	Mining Officer, Khordha
7	Sri Manmath Nanda	ASO Jatni, representative of the Shree Jagannath Temple Administration

*True Copy attested*

*[Signature]*

Collector & District Magistrate  
Khordha

*[Signature]*

*[Signature]*

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**2.0 Present Status of the allegations against Stone Quarry vis-à-vis the observations made by the joint committee:**

The site was visited by the above team on **30.10.2025** around 11 AM and the members of the Committee examined in detail the allegations made in the Original Application filed by the petitioner. During the joint inspection, the petitioner Shri Manoranjan Kalas and other village gentries of the nearby Malipada village were also present at the site.

Based on the site inspection and verification of the available records, point-wise observations were made as follows:

Para No.	Issues	Observations made by the Joint Committee
03	<p>The petitioner has alleged that the Environmental Clearance (EC) bearing Identification No. BC2180010R180113, granted to Duburi New Building Stone Quarry, be revoked due to alleged instances of severe environmental pollution, degradation of the ecosystem, destruction of farming and agricultural land, and damage to residential houses in nearby villages, including Village Malipada under Kanpur Gram Panchayat, in the District of Khordha.</p> <p style="text-align: center;"><i>True Copy attested</i></p> <p style="text-align: center;"><u>12</u></p> <p style="text-align: center;">Collector &amp; District Magistrate Khordha</p>	<p>The site was visited by the Joint Committee on 30.10.2025 and observed the following:</p> <p>i. The said quarry source falls under a cluster (comprising 20 quarries in a single cluster) with a total lease area of 205.48 acres (83.156 ha). The Terms of Reference (ToR) for this cluster were issued by SEAC, Odisha, under letter no. 26/SEAC dated 08.01.2020. Subsequently, based on the recommendation of the State Level Expert Appraisal Committee (SEAC), the EIA &amp; EMP report was approved by SEIAA, Odisha, under letter no. 1929/SEIAA dated 29.07.2021.</p> <p>ii. Subsequently, the Individual EC for Duburi New Building Stone</p>

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	<p>True Copy Attested</p> <p></p> <p>Collector &amp; District Magistrate Khordha</p>	<p>Quarry, Nijigada, Tapanga, 22/18 over an area of 6.720 acres or 2.72 ha at Village-Nijigada Tapanga, Tahasil-Khordha, Dist- Khordha, Odisha, was issued to Sri Sukant Kumar Biswal vide EC Identification No-EC21B001OR180113 dated 19.11.2021 for production of stone 5055 cum/annum and 25275 cum in 5 year lease period.</p> <p>iii. The KML file and Google Earth map indicate that the Duburi New Building Stone Quarry was operational prior to 2010-11 by different leaseholder. It is now being operated by Sri Sukant Kumar Biswal, the current lessee/ successful bidder.</p> <p>iv. The nearest village, habitation is located more than 1 K.m away from Duburi New Building Stone Quarry, Nijigada, Tapanga.</p> <p>v. During the joint visit, it was observed that most of the area closer to the quarry has not been cultivated for the last 5 to 6 years, as reported by the local villagers who were present there during</p>
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the joint visit. Furthermore, the nearest actively cultivated area is more than 200 meters away, with cropping occurring primarily during the monsoon season. The joint committee did not observe any degradation of soil fertility or damage to crops due to mining activity.

vi. The committee has observed that the quarry was not operational during the joint visit.

vii. No boundary pillars have been installed to demarcate the lease area, and no signboard was observed at the site.

viii. The present average mining depth is around 22 meters, possibly due to extraction by different leaseholders over various periods.

ix. Regarding the allegation of severe environmental pollution, degradation of the ecosystem, destruction of farming and agricultural land, and damage to residential houses in nearby villages, including village Malipada under Kanpur Gram Panchayat, in the

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Collector & District Magistrate  
Khordha

		<p>District of Khordha, no such impact is at all visible/noticed by the team and the allegations seem concocted.</p> <p>However so far the Project Proponent has not submitted the compliance of EC conditions.</p>
<p>4.1</p>	<p>The applicants have challenged the action of the opposite parties in proceeding to settle the Duburi New Building Stone Quarry without duly considering the issues relating to environmental pollution, degradation of the ecosystem, loss of fertility of agricultural land, and damage to residential houses of nearby villagers caused by blasting activities. Applicants being aggrieved by the illegal operation of the Quarry have prayed for proper enquiry and investigation and for strict compliance of the Orissa Minor &amp; Minerals Concession Rules as well as Air (Prevention and Control of Pollution) Act, 1981 r/w Environment (Protection) Act, 1986.</p>	<p>The Environmental Clearance (EC) was issued following due process, which included the preparation of an EIA &amp; EMP report as per the ToR, a public hearing was also held on 09.09.2020 with a recommendation from the SEAC.</p> <p style="text-align: right;">True Copy Attested</p> <p style="text-align: center;"><u>12</u></p> <p style="text-align: right;">Collector &amp; District Magistrate Khordha</p>
<p>4.2</p>	<p>The Sri Jagannath Temple Administration (SJTA), Puri is the owner of the Duburi New Building Stone Quarry. The SJTA, Puri had been conducting auctions for the said quarry prior to the year 2018,</p>	<p>The Sri Jagannath Temple Administration (SJTA), Puri, which owns the land, had invited tenders for 44 quarry sources vide Letter No. 7329 dated 07.07.2018 (Advertisement: Annexure I). The Duburi New</p>




	<p>settling it in favour of various successful bidders from time to time. Subsequently, the SJTA issued Advertisement No. 7329 dated 07.07.2018 inviting applications for the long-term lease of the Duburi New Building Stone Quarry. The said quarry is listed at Serial No. 22 of the table showing the Sairats of Shree Jagannath Temple Administration, Puri to be auctioned.</p>	<p>Building Stone Quarry, located in Mouza Nijigarh Tapang, was listed at Serial No. 22. Following the bidding process, the Competent Authority declared Sri Sukanta Kumar Biswal, as the successful bidder for this quarry and issued Letter No. 8934 on 16.08.2018, granting him to lease the said quarry for a period of ten years.</p>
4.3	<p>Prior to the year 2018, the earlier auction holders had excavated stone up to a depth of approximately 150 meters below the surface level, resulting in the formation of a large pond over the quarry area. Due to this condition, the local villagers had requested that the Duburi Building Stone Quarry not be put to auction again. However, despite these concerns, the Sri Jagannath Temple Administration (SJTA) issued an advertisement dated 07.07.2018, inviting lease applications from intending bidders for the said quarry.</p>	<p>The quarry source was auctioned by the Sri Jagannath Temple Administration (SJTA), Puri, vide Letter No. 8934 dated 16.08.2018, for a ten-year period. The source area was subsequently surveyed by an ORSAC-empowered agency, Aerial Construction and GeoIndia Services Ltd., using a drone on 13.05.2025. The survey revealed that :-</p> <ol style="list-style-type: none"> <li>The average mining depth of the quarry is 22 meters.</li> <li>An excess excavation of approximately <b>10,742 cum</b> of materials was done for which Rs. 26,81,700/- has already been realised from the Project Proponent by the SJTA.</li> </ol>

True Copy attested







4.4	The villagers came to know that the EC in respect of Duburi New Building Stone quarry has been granted to one Sri Sukant Kumar Biswal in November 2019.	The State Environmental Impact Assessment Authority (SEIAA) has issued EC to Sri Sukant Kumar Biswal, Lessee vide EC Identification No. EC21B001OR180113 dated on 19.11.2021 by following all due procedure.
4.5	<p>In the present case, the allegation is that no notice was issued either to the villagers of Malipada or to other affected persons for the conduct of the public hearing.</p> <p><i>True Copy attested</i></p> <p><u>12</u></p> <p>Collector &amp; District Magistrate Khordha</p>	<p>A public hearing for the Golaputkhua, Duburi, Hatia, and Kalinga Hillocks stone quarry (Cluster-2), proposed for the mining of building stone/road metal in Kiajhari, Nijigarh, and Tapanga Villages, was conducted on <b>09.09.2020 at 10:30 AM</b> at the Tapanga High School Ground in the Khordha Tahasil, Khordha District. The date, venue, and time of the public hearing were announced using a public address system and were also published in the local Odia daily, "Prameya," on <b>08.08.2020 (Annexure-II)</b>. It is pertinent to mention here that 151 numbers of attendees were present. The participation of villagers from Malipada village is also confirmed by the attendance sheet. The attendance sheet, the public hearing proceedings, and the newspaper publication notice are attached as <b>Annexure-III</b>.</p>
4.6	It is alleged that there was no substantial consultation or consent from the affected communities prior to the issuance of the	The Odisha State Pollution Control Board (OSPCB) has followed all due procedures prescribed under the EIA Notification, 2006, and its subsequent

*[Handwritten signatures]*

	<p>Environmental Clearance (EC).The minute of proceeding of the Public Hearing dtd.09.09.2020 held at Tapang High School conducted by the Respondent No.4 clearly shows that only 5 persons have given their opinion and no nearby affected villages were allowed to participate in the said hearing.</p> <p><i>True Copy - Attested</i></p> <p><i>12</i></p> <p>Collector &amp; District Magistrate Khordha</p>	<p>amendments. A public consultation, comprising a public hearing and an invitation for written responses, was carried out as per the provisions laid down by the Ministry of Environment, Forest and Climate Change (MoEF&amp;CC), Government of India. The process was duly advertised in widely circulated local newspapers in both English and Odia, providing adequate notice to all stakeholders. The public was also invited to submit their views, comments, and objections regarding the project within 30 days of the notice's publication. The notices were published in local dailies, namely the Odia daily "Prameya" and the English daily "The New India Express," on 08.08.2020 (Notices annexed). During the public hearing, representations and concerns from local residents, community members, and other stakeholders were duly recorded, minuted, and forwarded to the appraisal authority for consideration before the grant of Environmental Clearance. The OSPCB's role remained facilitative, transparent, and strictly within the regulatory framework.</p>
4.7	<p>That after the villagers of village Malipada came to know that the EC in respect of Duburi New Building Stone Mine has been granted to</p>	<p>The EC has been granted by strictly following all term and conditions.</p>

*J* *SD*

	Respondent No.9, they approached the various authorities of the State including the Respondents and local elected representatives by filing representations.	
4.8	That, after receipt of the representations of the Applicants, Sarapanch, Kanpur Gram Panchayat, M.L.A, Khurda and Somali Sahoo, State Spoke person of Bharatiya Janata Party also sent letters to the Collector & District Magistrate, Khurda requested the said authority to cancel the lease of Duburi New Building Stone Mine.	Nothing to comment
4.9	It is alleged that since the commencement of mining activities, the agricultural lands have faced severe degradation, fertile soil has been damaged due to heavy excavation and dust generated by mining activities has settled on crops, affecting their growth and yield.	During the joint visit, it was observed that most of the area closer to the quarry has not been cultivated for the last 5 to 6 years, as reported by the local villagers who were present there during the joint visit. Furthermore, the nearest actively cultivated area is more than 200 meters away, with cropping occurring primarily during the monsoon season. The joint committee did not observe any degradation of soil fertility or damage to crops due to mining activity.
4.10	It is alleged that The Environmental clearance failed to adequately assess the impact of mining on agricultural land and neglected the health risks posed to local residents due to air and noise pollution.	The EIA notification mandates comprehensive Environmental Impact Assessment (EIA) studies for mining projects. These studies must evaluate impacts on land use, agriculture, air quality, and noise levels. The EIA

*True Copy Attached*

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Collector & District Magistrate  
Khordha

*[Handwritten signatures]*

	<p style="text-align: center;"><i>True Copy attested</i></p> <p style="text-align: center;"></p> <p style="text-align: center;">Collector &amp; District Magistrate Khordha</p>	<p>report submitted by the project proponent includes baseline data for ambient air and noise quality, an assessment of impacts on agricultural land, and prescribed mitigation measures. These measures include dust suppression systems, <b>green belt</b> development, and operational restrictions. Public hearings are conducted to ensure the participation of stakeholders, including affected farmers and local residents. The OSPCB evaluates the EIA/EMP document and stipulates specific conditions in the CTE/CTO orders to mitigate environmental impacts and protect public health. The Environmental Clearance (EC) was issued based on the project proposal and supporting documents submitted by the proponent. These included the EIA &amp; EMP report, the Public Hearing proceedings, the Mining Plan, the Lease sanction order, and the SEAC recommendation.</p> <p>There are no sensitive locations within 500 meters of the quarry. The nearest village, village roads and hamlets are also located more than 1 km away from the quarry.</p>
4.11	It is alleged that, due to frequent blasting, the nearby houses have sustained damage. Additionally, the	There are no villages within a 500-meter radius of the stone quarry. The allegation that frequent blasting has

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	<p>constant movement of heavy vehicles has caused air pollution and has damaged the village roads.</p>	<p>damaged nearby houses is not true.</p> <p>Similarly, a separate haulage road exists between the quarry and the main connecting road (the National Highway). No vehicles transporting stone from the quarry to the highway use any village roads. Therefore, the allegation that constant movement of heavy vehicles has caused air pollution and damaged village roads is also unsubstantiated.</p> <p>The nearest hamlet is more than 1 km away. The committee did not observe any damage to houses caused by blasting, and the petitioner was unable to provide evidence of such damage.</p>
<p>4.12</p>	<p>It is alleged that due to extensive excavation for more than 100 feet, the excavation sites have turned out to be very dangerous for human habitat.</p>	<p>The present average quarry depth as ascertained from the drone survey conducted in May 2025 is 22 meters. Further the Project Proponent was directed by the D.D.M, Khordha vide letter no. 2646 dtd. 17.11.2025 (Annexure-IV) for posting of pillars and wire fencing of the lease boundary and controlled blasting for protection of the lives of Humans/Animals.</p>
<p>4.13</p>	<p>That challenging the initiative of the Respondents to grant lease of the above quarry, some of the Applicants approached the Hon'ble High Court of Orissa in W.P.(C) No.8644 of 2022. On 20.07.2022</p>	<p>Nothing to comment</p>

True Copy attested

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Collector & District Magistrate  
Khordha

*[Signature]*

*[Signature]*

	the Hon'ble Court was pleased to dispose of the writ petition permitting the applicants to file a fresh petition in the event anything tangible actually takes place pursuant to the above (TCN) Tender Call Notice.	
4.14	Again on 16.07.2024 another incident happened wherein a young man's body remained submerged in the said stone quarry for five days which created and to the shock of the villagers it was found that the depth of the excavation is around 200 feet due to illegal mining, this matter was also reported in the newspaper wherein it has been clearly exposed that, the said mining was been done secretly and after the E.C has been obtained, the mining process is been carried on intensely and aggressively and getting worse day by day.	During the year 2024-25, the drone survey indicates that an excess excavation of approximately <b>10,742 cum</b> of material has been carried out. Accordingly, a demand notice has been issued to the lessee for the said excess mining with a demand of Rs. 26,81,700/- including penalty which has been duly realized from him.
4.15	It is alleged that Due to mining activity, the environmental consequences, such as deforestation, water contamination and air pollution can also affect the quality of life, health, and well-being of local populations. The agricultural field became barren land. Due to the explosives used for mining; large stone have been thrown to the land and crops and agricultural land have been	No such type of impacts due to mining activities has been observed by the Joint Committee.  <i>Tone Copy attested</i>  Collector & District Magistrate Khordha




	destroyed. Due to the excess depth the ground water table began to decline. The excessive excavation disrupted the natural water table, resulting in a reduced supply of water to both local farms and domestic uses.	
4.16	It is alleged that the present mining activities are being carried out illegally by Respondent No. 11, Shri Sukant Kumar Biswal, which constitutes a gross violation of the terms and conditions stipulated in the Environmental Clearance (EC).	No such type of impacts due to mining activities has been observed by the Joint Committee.
4.17	That, the Applicants also approached other authorities of the State and ventilated their genuine grievances. But all are in vain, none of them paid any attention to the approaches of the petitioner	Nothing to comment  True Copy attested ↓ Collector & District Magistrate Khordha

Further, it was found that the Environmental Clearance (EC) was issued for the Duburi New Building Stone quarry over a lease area of 6.720 acres or 2.719 Ha at village-Nijigarh Tapang, Tahasil-Khordha, Dist-Khordha vide SEIAA, Odisha, Dated 19.11.2021 in favour of Sri Sukant Kumar Biswal. The mining plan was approved on dt 27.04.2019 by Deputy Director Geology, Directorate of Geology, Bhubaneswar.

Consent to Establish was obtained vide letter No.158/ dt 15.01.2022. The recent CTO was granted vide Letter No 1789/ dt. 18.05.2025 which is valid up to 31.03.2026. The lease agreement was made on dt. 20.01.2022 for ten years. The quarry is currently in its third year of operation, with a minimum guaranteed quantity of 5,000 cubic meters per annum.

*[Signature]*

*[Signature]*

However, during the said period the project proponent had excavated an excess of **10,742 cum** for which an amount of Rs. 26,81,700/- including penalty of Rs. 5,00,000/- has been collected by SJTA from him ( Money Receipt No. 3015 to 3019, **Annexure-V**). Furthermore, at present blasting permission has not been issued to the lessee due to pending clearance from the SJTA. As a result, quarry operations have been temporarily suspended. During the joint site visit on 30.10.2025, the committee observed that no machinery or equipment was present within the lease area.

### Recommendations of the committee

The lessee may be directed to ensure the following scrupulously:

1. The crater created by mining must be properly fenced to prevent loss of human or animal life. Furthermore, the lessee must make suitable arrangements for the watch and ward of the mining area to prevent trespassing.
2. The fencing should be installed after additional pillar posting is completed in the presence of SJTA and local revenue officials.
3. Whenever the quarry becomes operational, the lessee must be directed to perform controlled blasting to prevent any damage to the nearby flora and fauna.
4. The lessee must operate the quarry strictly within the leased area. The DDM, Khordha; the Tahasildar, Khordha; and the local IIC are to enforce this accordingly.
5. The lessee must repair and improve the approach road, which does not pass through nearby villages but serves as an alternative passage for local people.
6. The lessee must submit compliance to the conditions as stipulated in the EC as required by the SEIAA.

*Jagad* 20.11.25  
Mining Officer, Khordha

*Md* 20.11.25  
Deputy Director Mines

*Ma* 20/11/25  
RO, SPCB

True Copy attested

*MDs* 20/11/25  
ASO, Jatani

*[Signature]*  
Collector & District Magistrate Sr. Scientist, SEIAA  
Khordha

*[Signature]* 20.11.25  
Tahasildar, Khordha

*[Signature]* 20/11/25  
Sub Collector, Khordha



19

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**OA No. 181 / 2025 / EZ titled as Manoranjan Kalas & Ors Versus Union of India & Ors**

1 message

**prabhati nayak** <prabhati.nayak1@gmail.com>

Sat, 6 Dec, 2025 at 4:44 pm

To: secy-moef@nic.in, fsec.or@nic.in, dirmms-rev@gov.in, dir.geology@odishaminerals.gov.in, ms-seiaa-or@gov.in, member.sec@ospcbboard.org, dm-khurda@nic.in, tah.khurda@nic.in, jagannath.or@nic.in, bisukantkumar99@gmail.com, patnaik saswata <saswatapatnaik@yahoo.co.in>, prabhuprasanna.gov@gmail.com, Prabhu Prasanna Behera <prabhuprasanna89@gmail.com>, pbanerjeebihani@gmail.com, apurba ghosh <apu7law@gmail.com>

Advance copy of complaine affidavit is attached for your reference.

Prabhati nayak Adv  
9810204963



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**OA No. 181-2025-EZ Compliance Affidavit final .pdf**

18.2 MB